

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 353/2023

In the matter of:

Varun Gulati

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

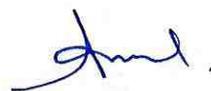
...Respondents

NDOH: 03.09.2025

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Filed by



(Amit Chaudhary)
Sr. Environmental Engineer

Dated: 01st September, 2025

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 353/2023

In the matter of:

Varun Gulati

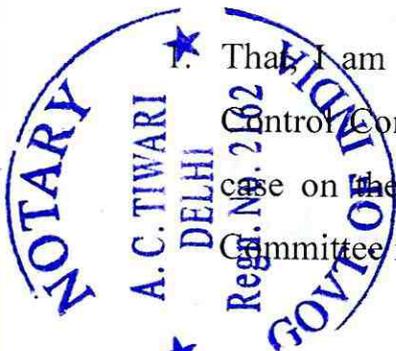
...Applicant

Versus

Govt. of NCT of Delhi & Ors.
...Respondents

**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF
DELHI POLLUTION CONTROL COMMITTEE WITH
RESPECT TO THE NOTICE DATED 23.05.2025.**

I, Amit Chaudhary, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:



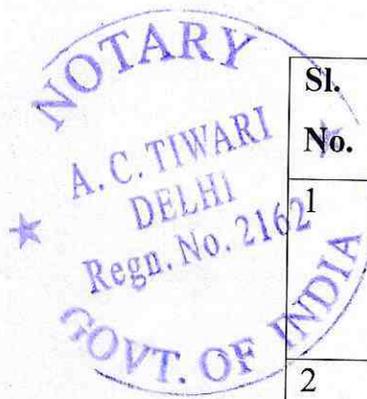
1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

2. That, this matter was taken up by this Hon'ble Tribunal on 23.05.2023 and was pleased to direct the "Monitoring Committee" appointed by Hon'ble Supreme Court may look into the matter in coordination with other concerned authorities, including the CPCB and DPCC, The

report may mention consent status, compliance status with reference to disposal of effluents into drain and its quality, location of these units in non-conforming area against operation of dyeing factories operating without the consent/NOC/permission in Bindapur, Matiala, Ranhola, Khyala, Meethapur, Badarpur, Mukundpur and Kirari, Delhi.

3. That in compliance with the order dated 19.02.2025, DPCC filed its report on 20.05.2025 which is available on the records of this Hon'ble Tribunal. Hon'ble Green Tribunal has considered the report on 23.05.2025 and pleased to permit DPCC to file additional report.
4. That, subsequent to hearing dated 23.05.2025, fresh joint inspection was carried out by MCD, Delhi Police, BSES and DPCC on 25.08.2025. 05 premises/locations have been inspected by the joint team in Nilothi, the details of which are as follows :

Sl. No.	Unit Name/Address/ Coordinates/Location Link	Observations
1	Unit 1 https://maps.app.goo.gl/smR9uzH2CCFjfwWd8 (28,39'09.6''N, 77'03'05.9''E)	Unit found locked and could not inspected
2	Unit 2 https://maps.app.goo.gl/kEGsgioyos1W7A539 (28'39'09.9''N, 77;03;09.6''E)	Unit found locked and could not inspected
3	Unit 3 https://maps.app.goo.gl/a8749TW4wanAU7v97 (28'39'08.8''N, 77'03'06.7''E)	Unit found locked and could not inspected
4	Unit 4 https://maps.app.goo.gl/inX4E28y9zRUCLmB	Unit found locked and could not



3

	8 (28°39'04.6"N, 77°03'09.6"E)	inspected
5	Unit 5 https://maps.app.goo.gl/5utN4YjqIUhL3RfF9 (28°39'05.1"N, 77°03'10.5"E)	Unit found locked and could not inspected

During the joint inspection, all the 05 units were found locked and no unit representative was present to open the locks and get the unit inspected. Revenue department officials were also absent during the joint inspection who can direct for opening of premises to carry out the inspection. MCD and Delhi Police officials denied breaking the locks for inspection. Hence, all the 05 units could not be inspected. Copy of the inspection reports of the above-mentioned units alongwith Photographs are enclosed herewith as **ANNEXURE-1 (Colly)**.

5. That, w.r.t. inspections in Khyala Area on co-ordinates provided by applicant are reiterated as below:

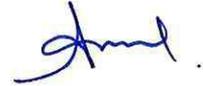
- Mail received from complainant on 03.03.2025. Inspection was conducted along with the joint team, on 07.05.2025 and 08.05.2025 at the coordinates provided for the Khayala area, and no jeans dyeing units were found at the locations.
- No fresh complaint is received in the Kirari and Mukundpur from the applicant herein on the issue of dyeing.

6. That, further, DPCC also part of the joint inspection which were carried out by MCD in view of the order dated 14.05.2025. During the joint drive 4 units were sealed by Joint Committee. DPCC after giving SCN, confirmed EDC of Rs 10 Lakhs each on 26.08.2025.



Copies of Directions dated 26.08.2025 is enclosed herewith as ANNEXURE-2 (Colly).

7. In view of the above, the present additional action taken report may kindly be taken on record.



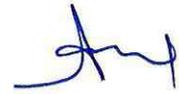
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

1 SEP 2025

Verified at New Delhi on this ___ day of September, 2025.



DEPONENT

ATTESTED

NOTARY PUBLIC
(DELHI INDIA)

1 SEP 2025

Joint Inspection Report

5

Joint Inspection regarding NGT matter OA No. 353/2023 "Varun Gulati Vs. GNCTD & Ors."
action against Illegal Jeans Dyeing Units.

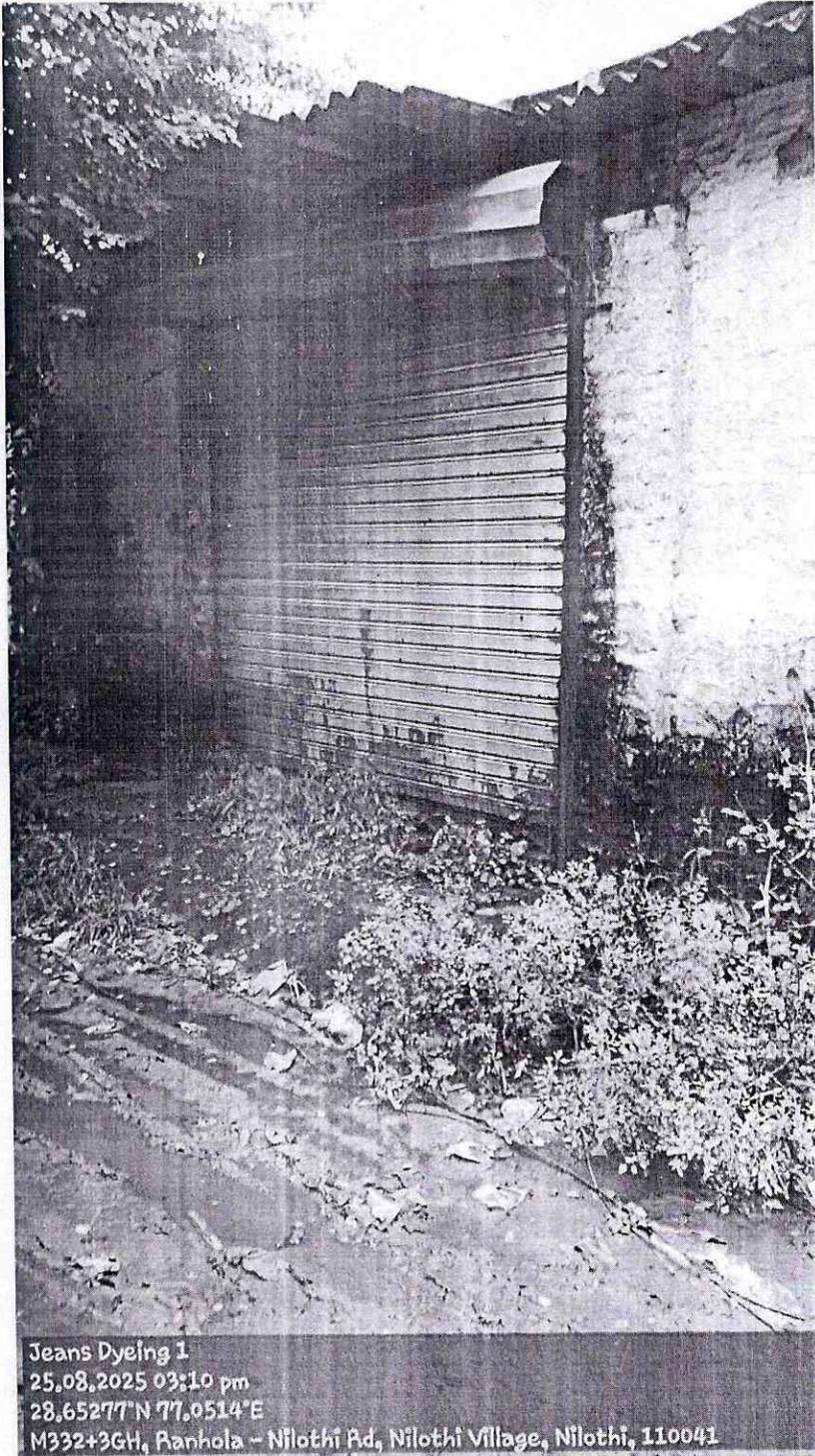
Date: 25/08/2025

Sr. No.	Name and Address of the units	Activity	Remarks
1-	28°39'09.6"N, 77°03'05.9"E	Farm locked	Could not be inspected
2-	28°39'06.5"N, 77°03'07.3"E	Farm locked	Could not be inspected
3-	28°39'08.8"N, 77°03'06.7"E	Farm locked	Could not be inspected
4-	28°39'04.6"N, 77°03'09.6"E	Farm locked	Could not be inspected
5-	28°39'05.1"N, 77°03'10.5"E	Farm locked	Could not be inspected.

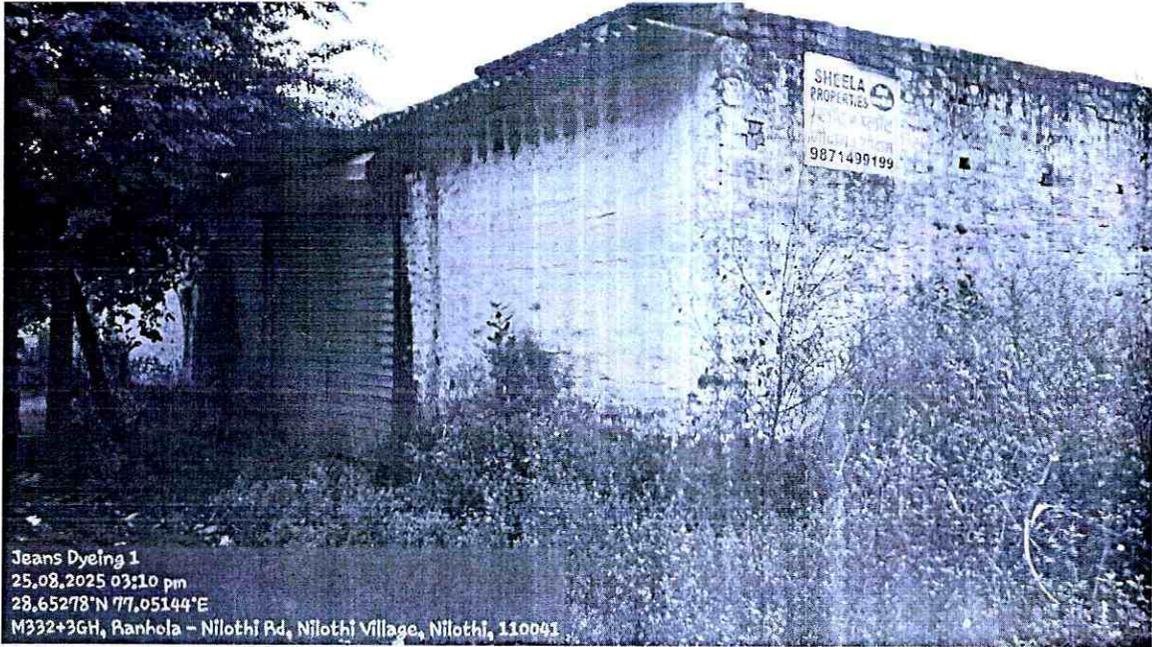
Details	DPCC	MCD	SDM Office	Delhi Police	BSES
Name	Himanshu Bhatnagar	Sunil Dandia	Absent	Hc Mahendra 40-1043/100 Mahendra	Anand Kumar
M.No.	7182881168	981142542 7291037309		Hc Mahendra 1397100 Mahendra	8950301094
Sign.			1		

1. Unit 1- <https://maps.app.goo.gl/smR9uzH2CCFjfwWd8> (28,39'09.6"N, 77'03'05.9"E)

6



7

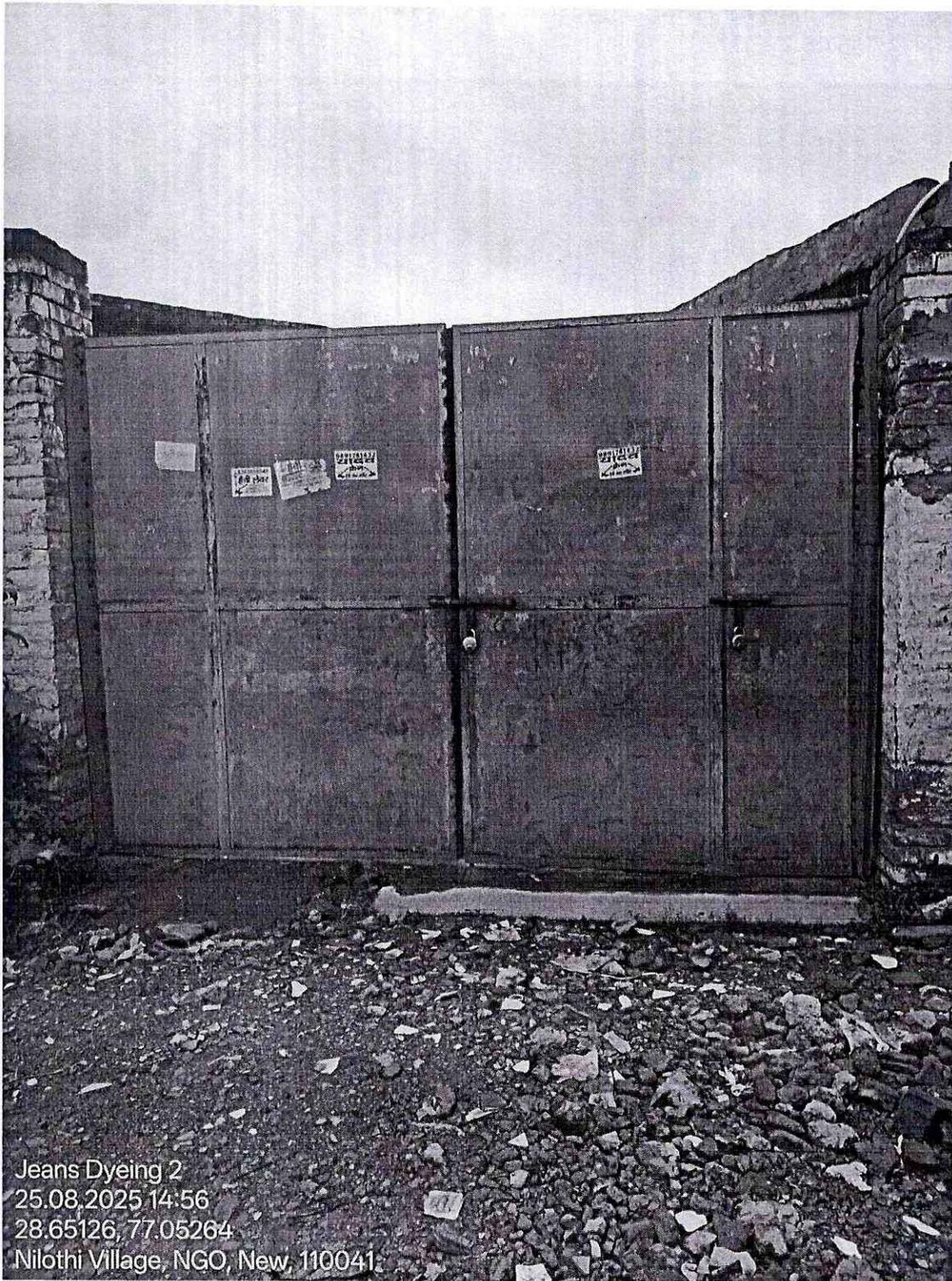


Jeans Dyeing 1
25.08.2025 03:10 pm
28.65278°N 77.05144°E
M332+3GH, Bahola - Nilothi Rd, Nilothi Village, Nilothi, 110091

342

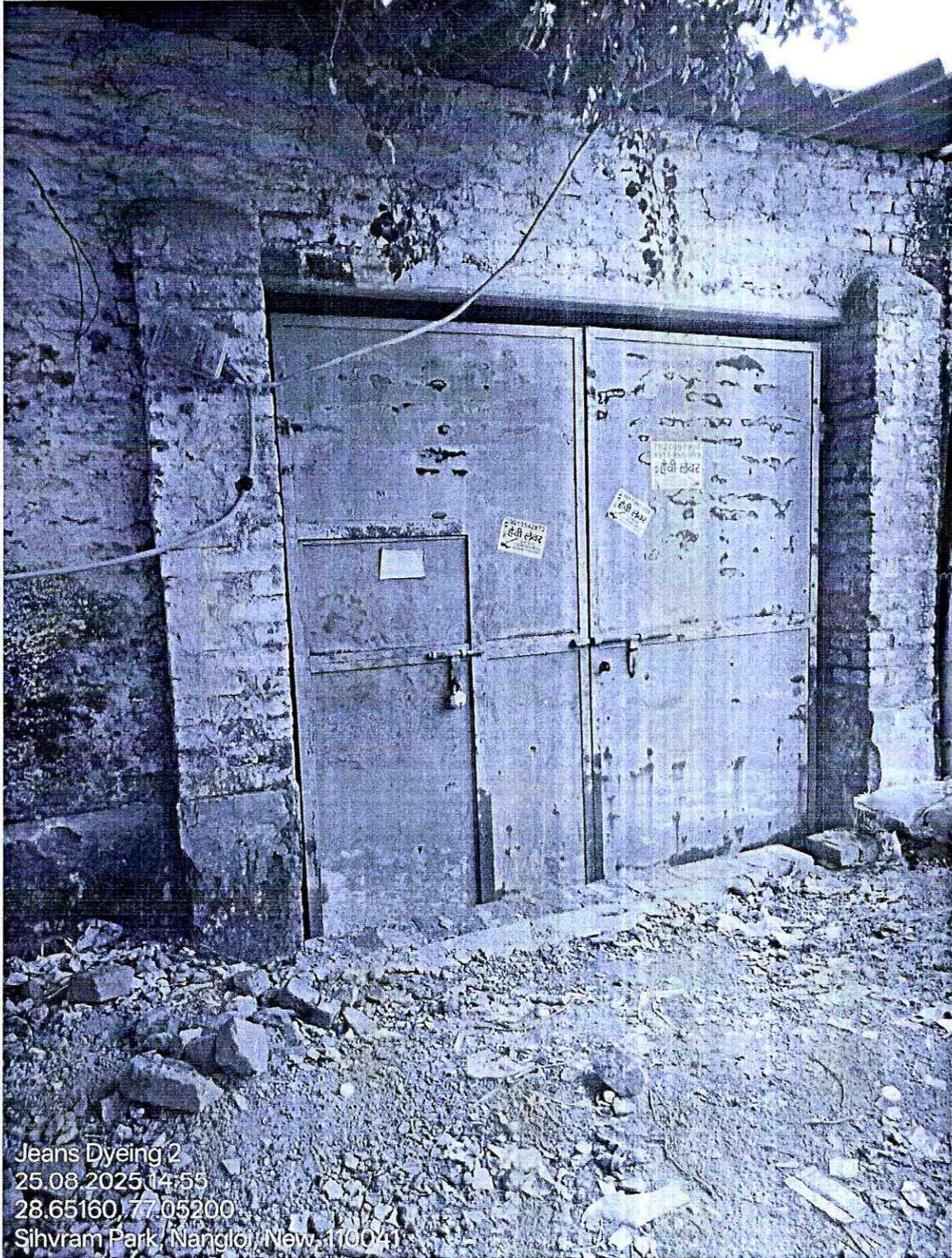
8

- 2. Unit 2 - <https://maps.app.goo.gl/kEGsgioyos1W7A539> (28°39'09.9"N, 77°03'09.6"E)



9

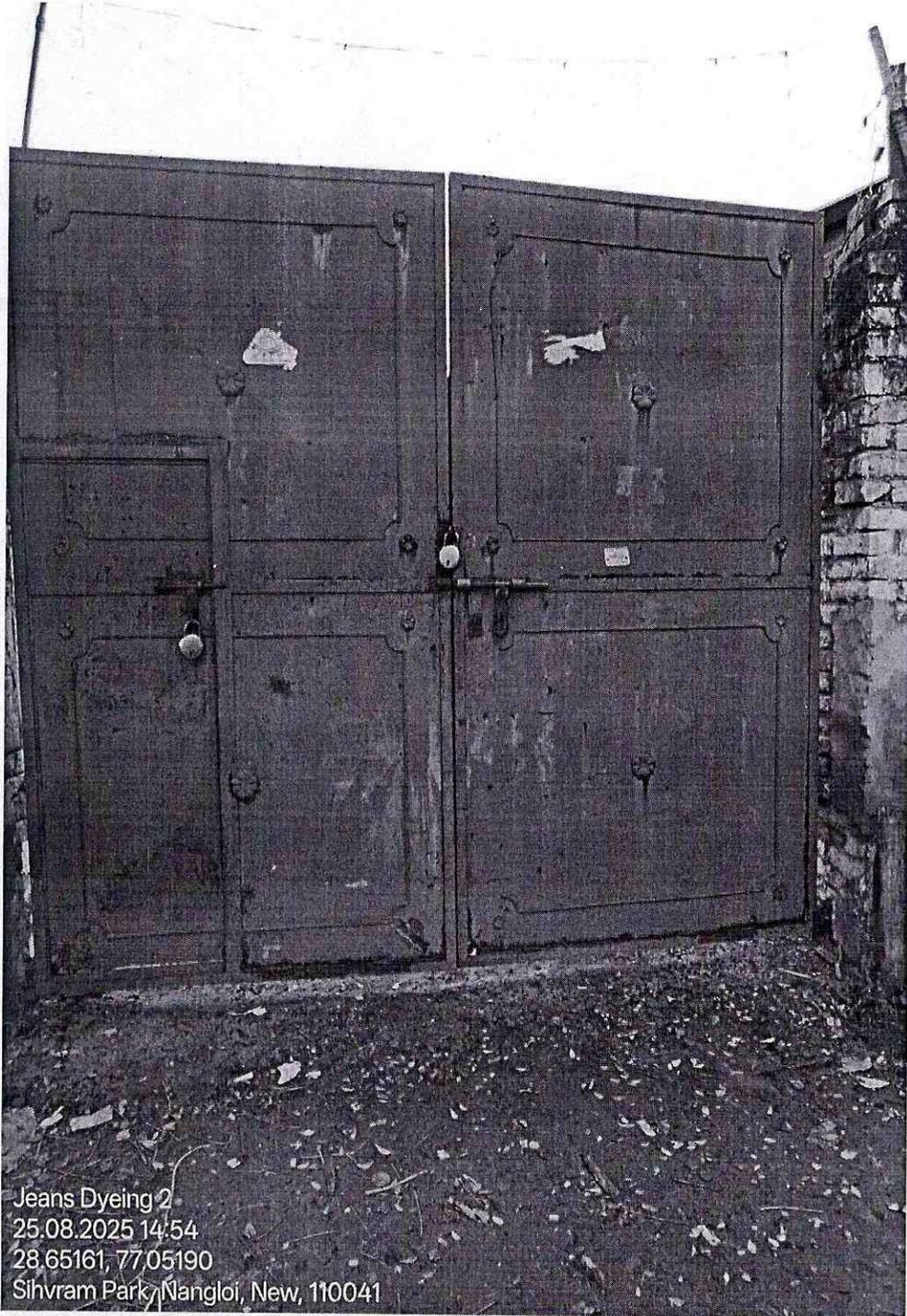
3. Unit 3- <https://maps.app.goo.gl/a8749TW4wanAU7v97> (28°39'08.8"N, 77°03'06.7"E)



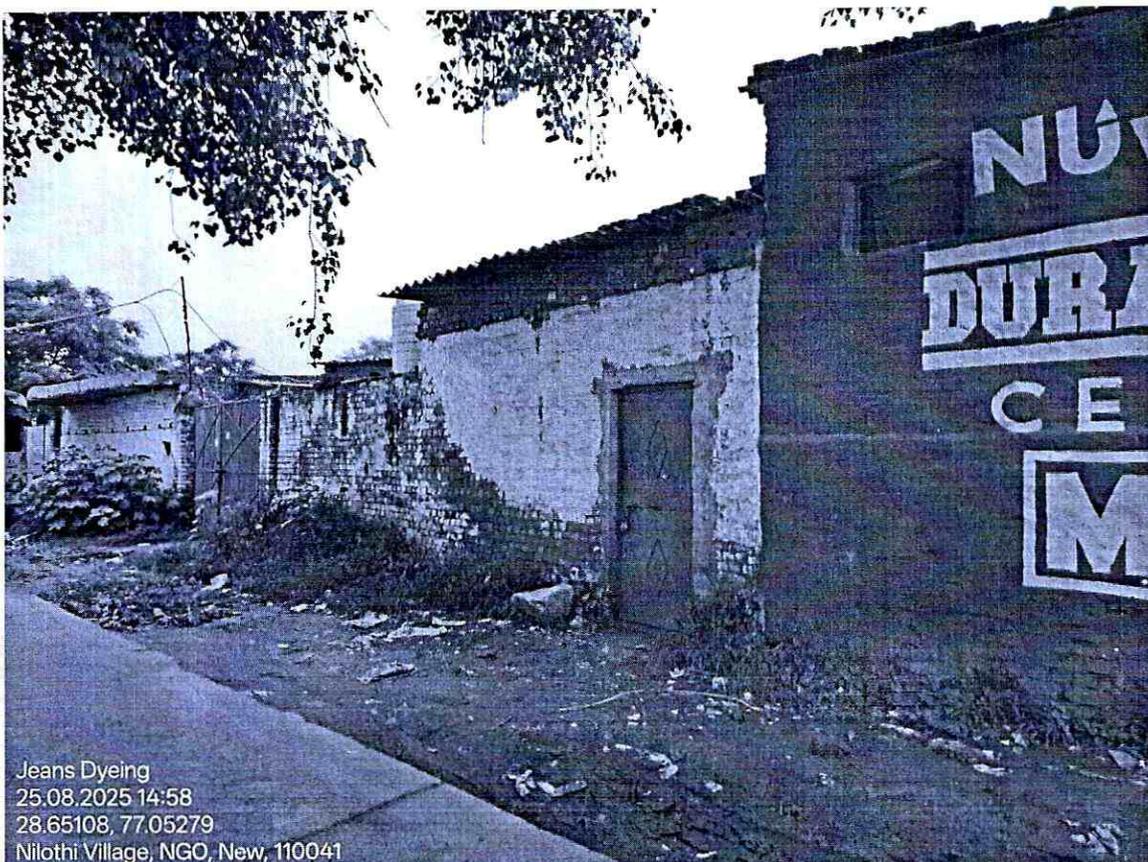
Jeans Dyeing 2
25.08.2025 14:55
28.65160, 77.05200
Sihvram Park, Nanglo, New, 110041

10

- 4. Unit 4 - <https://maps.app.goo.gl/inX4E28y9zRUCLmB8> (28'39'04.6"N, 77'03'09.6"E)



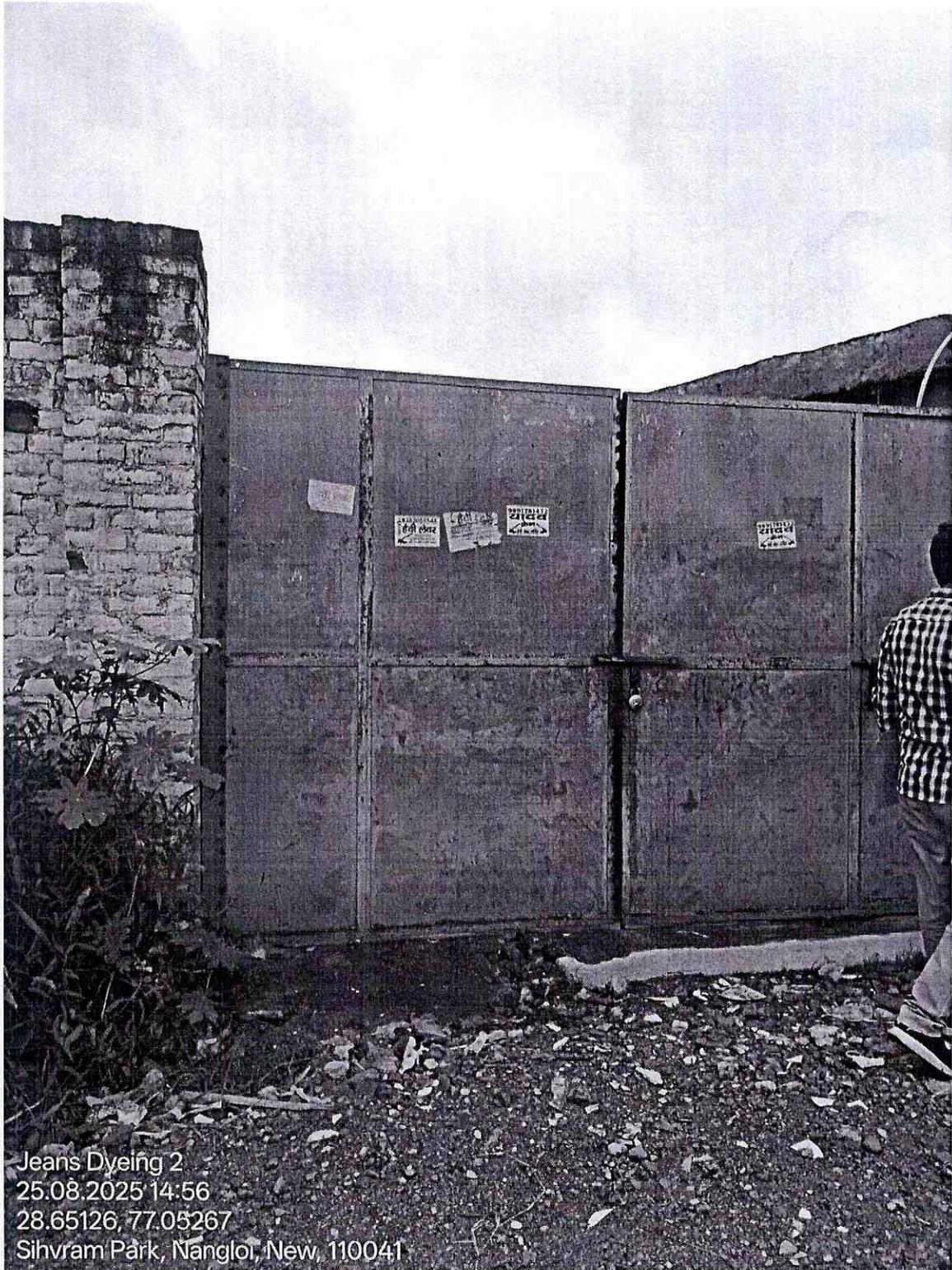
11



346

12

- 5. Unit 5 - <https://maps.app.goo.gl/5utN4YjqIUhL3RfF9> (28°39'05.1"N, 77°03'10.5"E)



347

By Speed Post/email

13

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC- K015/4/2023-CMC2/DPCC / 1597- 99

Dated: 26/08/25

To,

Sh Rajender Prasad, Prop No.1,
 Santosh Colony, Peer Baba Basti,
 Badarpur New Delhi-110044..

Subject: Imposition of Environmental Compensation (EC) - reg.

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'.

And whereas, in view of Hon'ble NGT order in OA No. 353/2023, MCD has formed joint team consisting officials of MCD, Revenue Department, DPCC, DJB, BSES and Delhi Police. Joint team conducted the inspection/survey of Meethapur area on 21.05.2025, **Sh Rajender Prasad, Prop No.1, Santosh Colony, Peer Baba Basti, Badarpur New Delhi-110044.**

And whereas, during inspection on 21.05.2025 you, **Sh Rajender Prasad, Prop No.1, Santosh Colony, Peer Baba Basti, Badarpur New Delhi-110044** (hereinafter referred as the addressee), were found engaged in the activity of **Dyeing & Washing of Jeans** operating in a non-conforming area and said unit was effectively closed by the joint enforcement team of MCD, Revenue Department, DPCC, DJB, BSES Rajdhani Power Ltd and Delhi Police on spot.



14
And whereas, the addressee unit was operating in non-conforming/residential area and were discharging untreated wastewater into a drain leading to river Yamuna.

And whereas, activity carried out by the addressee unit falls under Red category as per DPCC categorisation, and has high water pollution potential & as per the extant EC policy of DPCC dated 30.03.2022, a SCN proposing Environmental Compensation of Rs.10,00,000/- (Rupees Ten Lakhs Only) was issued to the addressee unit vide letter dated 29.05.2025.

And whereas, the addressee unit has not submitted any reply to the above said Show Cause Notice dated 29.05.2025

And whereas, the competent authority in DPCC has decided to impose Environmental Compensation of Rs.10,00,000/- (Rupees Ten Lakhs Only).

Now, therefore the addressee unit is hereby directed to deposit an amount of Rs.10,00,000/- (Rupees Ten Lakhs Only) as Environmental Compensation in the form of Banker's Cheque/Demand Draft or through RTGS/online system in Account No. 40071442347(IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 07 days.

This is being issued as per the approval of Chairman, DPCC.



Incharge, CMC-II

Email: bmsreddy.dpcc@delhi.gov.in

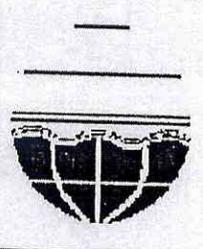
cmc2-del@delhi.gov.in

Copy to:

1. The SDM, Sarita Vihar, DM office Road, Old Gargi College Building, Phase IV, New Delhi-110024.
2. Master File, CMC-II.

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Chhatarpur Park, New Delhi-110053

(15)

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC- K015/4/2023-CMC2/DPCC / 1600 - 1602

Dated: 25/08/2025

To,

H.No. C-3, Ground Floor, Block-C,
Harsh Vihar, Hari Nagar Part-III,
Badarpur New Delhi-110044.

Subject: Imposition of Environmental Compensation (EC) - reg.

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in view of Hon'ble NGT order in OA No. 353/2023, MCD has formed joint team consisting officials of MCD, Revenue Department, DPCC, DJB, BSES and Delhi Police. Joint team conducted the inspection/survey of Meethapur area on 21.05.2025, **H.No. C-3, Ground Floor, Block-C, Harsh Vihar, Hari Nagar Part-III, Badarpur New Delhi-110044.**

And whereas, during inspection on 21.05.2025 you, **H.No. C-3, Ground Floor, Block-C, Harsh Vihar, Hari Nagar Part-III, Badarpur New Delhi-110044.** (hereinafter referred as the addressee), were found engaged in the activity of **Dyeing & Washing of Jeans** operating in a non-conforming area and said unit was effectively closed by the joint enforcement team of MCD, Revenue Department, DPCC, DJB, BSES Rajdhani Power Ltd and Delhi Police on spot.



16
And whereas, the addressee unit was operating in non-conforming/residential area and were discharging untreated wastewater into a drain leading to river Yamuna.

And whereas, activity carried out by the addressee unit falls under Red category as per DPCC categorisation, and has high water pollution potential & as per the extant EC policy of DPCC dated 30.03.2022, a SCN proposing Environmental Compensation of Rs.10,00,000/- (Rupees Ten Lakhs Only) was issued to the addressee unit vide letter dated 29.05.2025.

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Incharge, CMC-II

Email: bmsreddy.dpcc@delhi.gov.in

cmc2-del@delhi.gov.in

Copy to:

1. The SDM, Sarita Vihar, DM office Road, Old Gargi College Building, IV, New Delhi-110024.
2. Master File, CMC-II.

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Gurgaon, Delhi-110053

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC- K015/4/2023-CMC2/DPCC / 1606 - 1608

Dated: 26/08/25

To,

Sh. Gurmeet Singh S/o Sumender
 Singh 232, Ground Floor, Village
 Jaitpur, Badarpur,
 New Delhi-110044.

Subject: Imposition of Environmental Compensation (EC) - reg.

Whereas, in the order dated 07.05.2004, Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in view of Hon'ble NGT order in OA No. 353/2023, MCD has formed joint team consisting officials of MCD, Revenue Department, DPCC, DJB, BSES and Delhi Police. Joint team conducted the inspection/survey of Meethapur area on 21.05.2025, Sh. Gurmeet Singh S/o Sumender Singh 232, Ground Floor, Village Jaitpur, Badarpur, New Delhi-110044.

And whereas, during inspection on 21.05.2025 you, **Sh. Gurmeet Singh S/o Sumender Singh 232, Ground Floor, Village Jaitpur, Badarpur, New Delhi-110044.** (hereinafter referred as the addressee), were found engaged in the activity of **Dyeing & Washing of Jeans** operating in a non-conforming area and said unit was effectively closed by the joint enforcement team of MCD, Revenue Department, DPCC, DJB, BSES Rajdhani Power Ltd and Delhi Police on spot.

[Handwritten Signature]

And whereas, the addressee unit was operating in non-conforming/residential area and were discharging untreated wastewater into a drain leading to river Yamuna.

And whereas, activity carried out by the addressee unit falls under Red category as per DPCC categorisation, and has high water pollution potential & as per the extant EC policy of DPCC dated 30.03.2022, a SCN proposing Environmental Compensation of Rs.10,00,000/- (Rupees Ten Lakhs Only) was issued to the addressee unit vide letter dated 29.05.2025.

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And whereas, the competent authority in DPCC has decided to impose Environmental Compensation of Rs.10,00,000/- (Rupees Ten Lakhs Only).

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Incharge, CMC-II

Email: bmsreddy.dpcc@delhi.gov.in

cmc2-del@delhi.gov.in

Copy to:

1. The SDM, Sarita Vihar, DM office Road, Old Gargi College Building IV, New Delhi-110024.
2. Master File, CMC-II.

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Ghazipur, New Delhi-110053

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC- K015/4/2023-CMC2/DPCC / 1603 - 1605

Dated: 20/08/25

To,

Sh Rajender Prasad, Prop No.1,
 Santosh Colony, Peer Baba Basti,
 Badarpur New Delhi-110044..

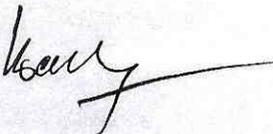
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This is being issued as per the approval of Chairman, DPCC.



Incharge, CMC-II

Email: bmsreddy.dpcc@delhi.gov.in

cmc2-del@delhi.gov.in

Dr.B.M.S. Reddy

Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shahpur Nagar-110053

Copy to:

1. The SDM, Sarita Vihar, DM office Road, Old Gargi College Building, Laxmi Nagar, New Delhi-110024.
2. Master File, CMC-II.